

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KURUKSHETRA.

ORDER

There is unprecedented upward surge in COVID-19 cases in District Kurukshetra in the recent past two weeks and particularly the fact that three Judicial Officers and eleven officials of Kurukshetra Sessions Division have been tested positive for Covid-19. Further, as per report dated 15.04.2021 received from the office of Civil Surgeon, Kurukshetra, more than 125 persons have been found positive for Covid-19 in District Kurukshetra. In the light of instructions issued by Hon'ble High Court, conveyed vide endorsement No. 46/RG/Spl./Misc. dated 08.01.2021, physical hearing in the Courts was started with effect from 11.01.2021. However, keeping in view the prevailing conditions, following decision has been taken to avoid further spread of pandemic corona virus (Covid-19).

- (i) Only urgent nature of cases i.e. bail matters, injunction applications, superdari matters and other connected matters shall be heard till 30.04.2021. On 30.04.2021, these guidelines will be reviewed as per prevailing situation.
- (ii) Undertrial prisoners shall be produced in the Court through Video Conferencing mode only. In case, presence of a particular undertrial prisoner is required in Court, concerned Court shall pass specific order in this regard.
- (iii) Filing of fresh cases shall be permitted upto 01.00 p.m. only.
- (iv) The other routine matters/cases fixed upto 30.04.2021 shall be taken up and adjourned to suitable dates by the Court concerned and shall be uploaded thereafter on the CIS.
- (v) For reducing footfall in the Judicial Courts Complexes in Kurukshetra Sessions Division, the officials shall work at 50% strength in the Courts/Offices/Branches. Remaining 50% officials shall work from their home and shall make themselves available immediately as and when their services are required. No official shall leave station without prior permission of his/her Presiding Officer.
- (vi) No evidence shall be recorded except in time bound cases or wherein specific direction has been issued by Hon'ble High Court/Apex Court and cases in which accused are in custody for more than one year.
- (vii) The Advocates shall maintain the norms of social distancing and shall follow the guidelines of Ministry of Home Affairs on the subject, while appearing in the Courts. Advocates shall avoid overcrowding and shall appear alone in Court. The litigant shall not be allowed to accompany Advocate at the

time of hearing of case, unless his/her presence is so required by the Court concerned. Every person appearing before the Court(s) shall compulsorily use mask and hand sanitizers.

- (viii) The body temperature of every person will be checked at the time of entry in Judicial Court Complex with the help of thermal gun and the persons with normal body temperature shall only be allowed to enter in Court premises.
- (ix) The couple seeking Protection Petitions shall get themselves tested for Covid-19 and the concerned Advocate shall ensure that parties have RT-PCR report (not more than 72 hours earlier), at the time of first appearance in Court premises. During that process, every guidelines issued by the concerned authorities in this regard be complied with meticulously.
- (x) Accused at the time of first remand shall be produced in the Room, especially established for that purpose. The accompanying police official shall bring Corona test report of himself/herself and of the accused at the time of production.
- (xi) The Canteen in Court premises, Kurukshetra shall remain closed till further orders.
- (xii) The processes received from Hon'ble High Court and Hon'ble the Supreme Court shall only be entertained by Process Serving Establishment till further orders.
- (xiii) The guidelines/advisory and other Standard Operating Procedure (SOPs) issued by the Government of India and State Government from time to time as well as instructions conveyed by the Hon'ble High Court, vide letter No. 110 Spl.E.II/L.80(a) dated 08.02.2021 shall be followed strictly.

All concerned to note and comply forthwith strictly.

Sd/-

District and Sessions Judge,
Kurukshetra.

Endst. No. 1925 / Dated 17-04-2021

Copy forwarded to the following, for information:-

1. The Registrar General, Hon'ble High Court of Punjab and Haryana, Chandigarh;
2. All the Judicial Officers posted in Kurukshetra Sessions Division;
3. The Deputy Commissioner, Kurukshetra;
4. The Superintendent of Police, Kurukshetra;
5. The Superintendent, District Jail, Kurukshetra;
6. The Civil Surgeon, Kurukshetra;

7. The District Attorney, Kurukshetra;
8. The Executive Officer, Municipal Council/Committee(s), Thanesar, Pehowa and Shahabad to get the Judicial Courts Complex sanitized falling under their respective jurisdiction, at the earliest;
9. The President, Bar Associations, Kurukshetra, Pehowa and Shahabad;
10. System Officer/System Assistant, District Courts, Kurukshetra is directed to upload the said order on the official website of District Courts, Kurukshetra.

Nenu
17.4.21

District and Sessions Judge,
Kurukshetra. 17.04.2021